

[Shri Swaran Singh]

at the Chief Secretaries' Conference is the reciprocal arrangements on the basis of mutuality for the use of enclaves in the territories of the two countries. In reply to an earlier question some days ago I said that those were Indian territories; those Indian enclaves within Pakistan territory are Indian territory and they are in our domain.

Shrimati Jyotsna Chanda (Cachar): I want to know one thing. He has not made any statement regarding the Cachar border, Latitila Dhunabari sector. Will he kindly make a statement about Pakistani firing on that border?

Shri Swaran Singh: The calling attention notice did not specifically cover this. But I have said that the two High Commissioners will discuss this also in their talks.

Shri Kapur Singh: Sir, may I make a short submission with your permission? About four or five days back..

Mr. Speaker: He has not told me what he wants to say. If this procedure is adopted, it will create difficulties. He may convey to me what he wants to say. Papers to be laid.

12.42 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MOTOR VEHICLES ACT

The Minister of Transport (Shri Raj Bahadur): Sir, I beg to lay on the Table a copy of Notification No. F. 21 (11) 64 -PR(T) published in Delhi Gazette dated the 7th January, 1965 making certain amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section 3 of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-4088/65].

AUDIT REPORT OF ANIMAL WELFARE BOARD, MADRAS

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): Sir, I beg to lay on the Table a copy of the Audit Report on the Annual Accounts of the Animal Welfare Board, Madras, for the year 1963-64. [Placed in Library, see No. LT-4089/65].

Mr. Speaker: Secretary to report three messages.... (Interruptions.) Order, order. Let him report the messages.

12.43 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

“(1) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 25th March, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

(2) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (Vote on Account) Bill, 1965, which was passed by